

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S) No. 1980 of 2020**

Dr. Umesh Chandra, aged about 31 years, son of Mahendra Modi, resident of village Rebhnadih, PO- Hirodih, PS Jainagar, District -Koderma ..... **Petitioner**

**Versus**

1. The State of Jharkhand through Chief Secretary, Government of Jharkhand Mantralaya, Project Bhawan, Dhurwa, PO Dhurwa, PS Dhurwa, District- Ranchi
  2. Principal Secretary, Department of Health, Medical Education & Family Welfare, Nepal House, Doranda, District-Ranchi- 834002
  3. Joint Secretary, Department of Health, Medical Education & Family Welfare, Nepal House, Doranda, District-Ranchi- 834002
  4. Deputy Secretary Department of Health, Medical Education & Family Welfare, Nepal House, Doranda, District-Ranchi- 834002
  5. Director-in-Chief Department of Health, Medical Education & Family Welfare, Nepal House, Doranda, District-Ranchi- 834002
- ..... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

For the Petitioner	:Mr. Arpan Mishra, Advocate
For the State	:Mr. M.K. Dubey, AC to AG

**02/Dated:29.07.2020**

1. Learned counsel for the petitioner has submitted that the petitioner's grievance has been redressed as the respondents vide Memo No.178 (9) dated 28.07.2020 have issued the no objection certificate. Now, that the grievance of the petitioner has been redressed, therefore, the petitioner does not want to press the present writ petition.
2. Mr. M.K. Dubey, learned AC to AG is present.
3. Heard. In view of the submission of learned counsel for the petitioner, this writ petition is, hereby, disposed off as not pressed.

**(AMITAV K. GUPTA, J.)**